SUPREME COURT OF INDIA (Committee for Designation of Senior Advocates (CDSA)

NOTICE

F. No.16/CDSA/2023/02

New Delhi, 17 July 2023

RE: DESIGNATION OF SENIOR ADVOCATES

The Committee for Designation of Senior Advocates has decided to commence the process for conferment of designation as Senior Advocates for former Chief Justices and Judges of High Courts.

Former Chief Justices and Judges of High Courts who desire to be considered for being conferred the designation of Senior Advocate may furnish information / data in the prescribed format annexed hereto (Annexure-J).

Letter of request addressed to Hon'ble the Chief Justice of India and Hon'ble companion Judges, along with Annexure-J may be submitted in the Secretariat of the Committee [Room No. 307, 3rd Floor, B-Block, Additional Building Complex, Supreme Court of India, New Delhi – 110001 (Ph: 011-23115879)] latest by 4.30 p.m. on or before Monday, 07 August, 2023.

In addition, a soft copy of Annexure-J, in searchable mode, should be submitted through email (cdsa.2018@sci.nic.in).

Sd/-[Anil Kumar Sharma] Secretary

ANNEXURE-J

REQUEST-CUM-CONSENT LETTER FOR DESIGNATION AS SENIOR ADVOCATE [FOR FORMER CHIEF JUSTICES/JUDGES OF HIGH COURT]

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1.	Name of the App (Dr./Mr./Mrs./Ms									
2.	Father's Name									
3.	Date of Birth		D	D	М	М	Υ	Y	Υ	Υ
4.	Age (as on 01.08.2023)			·	-	Y	ears	<u> </u>		
5.	Address in full:	(i) Office -								
1,80		(ii) Residence -								
6.	Contact Details:	(i) Landline -								
		(ii) Cellphone -								
		(iii) Email -								
7.	Date of enrolment as advocate / resumption of practice									
8.	Bar Council, where registered									
9.	Whether member of Supreme Court Bar Association									
10.	Field of law in which applicant has specialization / expertise, (special knowledge or experience in law)									
11.	Number of reported judgments delivered as Judge/CJ of High Court (List of citations to be provided)									
12.	High Courts where served as Judge / Chief Justice							·		
13.	Total period served as Judge / Chief Justice of High Court				3					

14.	Date of elevation as Judge of High Court					
15.	Date of retirement as Judge / Chief Justice of High Court					
16.	Whether held any position ex-officio as sitting Judge of High Court					
17.	Whether held / accepted any post-retirement assignment. If so, give details thereof.					
18.	Whether engaged in any arbitration proceedings. If so, give details thereof.					
19.	Whether delivered any lecture/guest courses at law schools or professional institutions connected with law. If so, give details thereof.					
20.	Whether applied for being designated as Senior Advocate earlier before the Supreme Court. if so, the status thereof					
21.	Whether applied for being designated as Senior Advocate before any High Court. If so, the details thereof.					
22.	Whether party to any civil, criminal or other litigation, at present or in the past. If so, the nature of involvement.					
23.	Any other information:					
	DECLARATION:					
	l hereby give consent for being designated as Senior Advocate.					
	The information furnished above is true and correct to the best of my knowledge and belief. Nothing material is concealed or suppressed therefrom. I understand that furnishing of false information or suppression of any factual information would render me unfit from being designated as Senior Advocate.					
	Date:	[Signature of the Applicant]				

Note: Applicants should read instructions attached herewith while filling up the Application-cum-Consent Letter.

GENERAL INSTRUCTIONS TO BE FOLLOWED FOR FILLING UP REQUEST-CUM-CONSENT LETTER ANNEXURE-J FOR DESIGNATION AS SENIOR ADVOCATE

typed/printed with font size (Arial-14) in double spacing on one side of the white p (A4 Size) with an inner margin of about four centimeters width on top and on the side. 2. Documents accompanying the Request-cum-consent letter should be number consecutively in the Index in all sets. All documents annexed to the Request-cum-consent letter should be accompany by an Index containing the details thereof. (The Registry, at any stage, may asing the supportive documents for verification in the light of the facts mentioned in prescribed format). 4. Name of the applicant should tally with his/her name as mentioned in his enrolment certificate. 5. The Request-cum-consent letter should be submitted in the shape of a Paper Boduly tagged & indexed and not in spiral binding and the like. (i) All photocopies of the accolades/testimonials should be legible and true cope their respective originals. (ii) English translation of vernacular documents (if any) should be annexed there 10 sets of the Request-cum-consent letter in form of Paper Book, identical in respects, should be filed. Passport size colour photograph (original) should be pasted on each copy of Request-cum-consent Letter.		
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Request-cum-consent Letter.	7.	10 sets of the Request-cum-consent letter in form of Paper Book, identical in all respects, should be filed.
Th. 60	8	Passport size colour photograph (original) should be pasted on each copy of the Request-cum-consent Letter.
	9.	The soft copy of Request-cum-consent letter, in searchable mode along with scanned photograph should be submitted through e-mail (cdsa.2018@sci.nic.in), in addition to the hard copy thereof.